

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:1549  
ANSWERED ON:06.03.2013  
FRAUDS BY FLYING SCHOOLS  
Patel Shri Bal Kumar

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether the Airports Authority of India (AAI)/Directorate General of Civil Aviation (DGCA) has allowed/permitted various flying schools in the country to operate on no-profit no-loss basis overlooking the guidelines while granting concessional rate;
- (b) if so, the details thereof, State-wise along with the losses caused to the exchequer as a result thereof;
- (c) whether the Central Vigilance Commission (CVC) has unearthed frauds committed by various flying schools across the country posing as no-profit no-loss operations and has asked the Government to initiate action against the officials of DGCA/AAI who allowed these schools to hoodwink the system;
- (d) if so, the details thereof along with the recommendations made by the CVC in this regard, and;
- (e) the action taken by the Government against guilty officials and to recover the loss from flying schools and to avoid such incidents in future?;

**Answer**

Minister of State in the Ministry of CIVIL AVIATION ( SHRI K. C. VENUGOPAL )

(a) No, Madam.

(b) Does not arise in view of reply given to Part (a) above.

(c)to (e): CVC has advised CVO of the Ministry of Civil Aviation to investigate the matter and to submit the report at the earliest. Earlier three officers of DGCA had been suspended who were subsequently reinstated by the competent authority pending investigation/inquiry.

A committee comprising four members has been constituted by the Ministry to examine the issue of levy of fees payable to AAI by Flying Schools.